

Sr. No. 109/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
CP No. (IB)- 62/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

M/s New Era Petrochem Pvt. Ltd.

...Operational Creditor

Versus

M/s Shree Ranisati Irrigation Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : None-appeared

For the Corporate Debtor : None-appeared

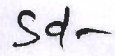
ORDER

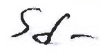
None appears for the Parties. On the previous date of hearing, Mr. Rajnish Lohia, Director of the Corporate Debtor while appearing in person submitted that he has paid the entire amount and that it has been settled between the parties. An affidavit of withdrawal of application has been filed vide Diary No. 1290/2022 dated 28.04.2022 on behalf of Mr. Vibhu Purohit, Authorized Signatory of Operational Creditor. In the said affidavit, it has been submitted that the Corporate Debtor has amicably settled the entire dues of the Operational Creditor. On the basis of the said affidavit, CP No. (IB)-62/9/JPR/2020 is dismissed as withdrawn.



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**Assistant Registrar
National Company Law Tribunal
Jaipur**


**(Deep Chandra Joshi)
Judicial Member**


**(Raghu Nayyar)
Technical Member**

April 29, 2022